

Paper allotted to the Indian Nation and Aryavarta Group of Newspapers

5078. SHRI RAM SINGH SHAKYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the amount of paper allotted to the Indian Nation and Aryavarta Group of Newspaper during the year 1978-79;

(b) the criteria fixing the newspaper quota for the various categories of newspaper;

(c) whether the quota of paper allotted was in accordance with the requirements; and

(d) if not, the amount of paper allotted in excess of the requirements with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) The Indian Nation and Aryavarta Group of Newspapers were allotted 2776.88 mts. of newsprint for the year 1978-79.

(b) Every year the Government announces its Newsprint Allocation Policy, containing criteria for fixing the newsprint quota for various categories of newspapers. According to the Policy pertaining to the year 1978-79, the newsprint entitlement of a newspaper/periodical was to be based on its actual consumption of newsprint including white printing paper during the previous year plus 5 per cent. However, there was a provision in the Newsprint Allocation Policy of the Year 1978-79 that newspapers could come up for upward revision of their entitlement twice during the year of the Policy on the basis of actual higher consumption during the year.

(c) and (d) Newsprint quota was allotted to Indian Nation and Aryavarta Group of Newspapers in terms of Newsprint Allocation Policy for

the year 1978-79. However, the Groups entitlement was reviewed by taking into account its actual consumption upto September, 1979 and it was found that the Group was allocated 248.31 mts. of newsprint in excess of its entitlement. This was carried forward and adjusted against the Group's entitlement during the year 1979-80.

Issue of Licences to Multinational Drug Manufacturers

5079. SHRI MADHAVRAO SCINDIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether in pursuance of the Government's decision not to allow multinational drug manufacturers to enter into areas where know-how is indigenously available and where indigenous drug firms are capable of undertaking production, Government have since scrutinised the pending applications for manufacturing licences; and

(b) if so, the number and details of such applications from different multinational firms pending in the beginning of the current year and the details of the application/proposals accepted and the details of the licences issued so far to (i) such firms and (ii) indigenous firms?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b) The pending applications from the companies under Foreign Exchange Regulation Act are scrutinised in terms of the relevant provisions of the Drug Policy. A Statement giving the details of the applications from Foreign Exchange Regulation Act (FERA) companies pending in the beginning of the current year as also their present position is attached. Another Statement giving the details of Letters of Intent/ Industrial Licences issued to non-FERA companies during the period 1st January, 1980 to 30th June, 1980 is also attached.